

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 3
(IB)-495(PB)/2019

IN THE MATTER OF:

Min Mac Consulting Pvt. Ltd.

PETITIONERS

Vs

Ansal API Infrastructure Ltd.

RESPONDENT

SECTION:

Under Section 9

Order delivered on 28.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

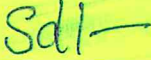
Ms. Shruti Joshi, Adv.

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 12.03.2019.

Process dasti.

List the matter on 12.03.2019.


Sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


Sdl-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

28.02.2019
Aarti Makker